

ITEM NO.1706

COURT NO.16

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 3361/2019

KESHARI SINGH

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

(ONLY OFFICE REPORT FOR DIRECTIONS IN SLP(Cr1) No.1348-1350/2022 TO
BE LISTED BEFORE THE HON'BLE JUDGE-IN-CHAMBERS.)

WITH

SLP(Cr1) No. 1348-1350/2022 (II)

Date : 20-02-2023 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KAROL
[IN CHAMBER]

For Petitioner(s) Ms. Shreya Bhojnagarwala, Adv.
Ms. Parul Shukla, AOR

For Respondent(s) Ms. Ruchira Goel, AOR
Mr. Adit Jayeshbhai Shah, Adv.

Mr. Devvrat, AOR

Mr. Bhuwan Raj, AOR
Mr. C. Solomon, Adv.
Mr. Anubhav Mehrotra, Adv.
Ms. Manju Savita, Adv.

UPON hearing the counsel the Court made the following
O R D E R

SLP(Cr1) No.1348-1350/2022

As prayed for, necessary steps qua respondent no. 2 be
positively be taken within a period of two weeks failing which the

petition(s) shall be deemed to be dismissed for non-prosecution qua respondent no. 2 without further reference to this Court.

Learned counsel for the respondents are permitted to file their memo of appearance, vakalatnama and response on behalf of respondents they are representing. Needful be done within four weeks.

List thereafter.

(SONIA BHASIN)
COURT MASTER (SH)

(MALEKAR NAGARAJ)
COURT MASTER (NSH)